

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:120
ANSWERED ON:09.12.2003
DIVERSION OF FUNDS UNDER SGRY
CHANDRA NATH SINGH;NVEDITA MANE

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court has given some directions on diversion of funds earmarked for Sampoorna Grameen Rozgar Yojana (SGRY) in the year 2002;
- (b) if so, the details thereof and the action taken by the Government thereon;
- (c) whether some State Governments have still not submitted the utilization certificates under the Yojana;
- (d) if so, the details thereof State-wise;
- (e) the action taken by the Government against the defaulting States; and
- (f) the details of the works undertaken/completed under the Yojana so far, State-wise, category-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL)

(a) to (f) A Statement is laid on the Table of the House.
Statement as referred to in parts (a) to (f) of the reply to the Lok Sabha Starred Question No. 120 due for reply on 09.12.2003.

(a)&(b) As per the order dated 8th May 2002 of the Hon'ble Supreme Court, no directions on diversion of earmarked funds of the Sampoorna Grameen Rojgar Yojana (SGRY) have been given by the Hon'ble Supreme Court. As per the Guidelines, no State Government can divert the resources under the Scheme to other Schemes.

(c) to (e) Under the Sampoorna Grameen Rojgar Yojana (SGRY), DRDAs/Zilla Parishads are required to submit Utilization Certificate of the resources released during the previous year. Subsequent instalment is not released to DRDAs/Zilla Parishads till the Utilization Certificates of the resources released in the previous year are received in the Ministry. State-wise details giving the number of DRDAs/Zilla Parishads who have sent the proposal alongwith Utilization Certificates during the current year till date is given at Annexure - I.

(f) The details of the category-wise works under the SGRY is not maintained in the Ministry. However, the state-wise details of total number of works indicating works in progress and completed as reported by the State Governments/UT Administrations are given at Annexure - II.